

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-518

IB-657/ND/2021
IA/5514/2024, IA/4133/2024

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.01.2025

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Ms. Gauri Rishi, Ms. Srishti
Juneja, Advs. in IA-5514/2024
For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Adv. Gunjan
Arora, Mr. Bhupendra Premi, Advs. In IA-4133/2024
For the RP : Mr. Rishabh Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5514/2024:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of RP is present and submitted that they have filed an application for impleadment of landowner as a necessary party. However, the said application is not listed today. List this application on **31.01.2025**.

IA/4133/2024:-

List this application on **31.01.2025**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)